

Office Notice, Office)(
Memorandum, of coram)(
Appearance, Tribunal's)(
Orders of direction &)(
Registrar's Orders.)(
)

Tribunal's Orders

Fixed for AH
on 17/10/94

Snow

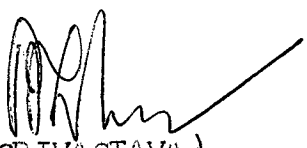
for Dr. Registrar

O.A.1098/94.

17/10/94.

Applicant by Shri Ramamurthy.

Admit. Shri Bhatkar takes notice on behalf of respondents 1 & 2. Issue notice to respondent No.3 with a direction to file reply within 6 weeks of service of notice. Respondent 1 & 2 may also file their reply within 6 weeks. Shri Ramamurthy points out that OA 777/93 decided on 31/3/94 in which the question is whether the remark "Average" in the ACR should be treated as adverse remarks and the same is required to be communicated to the person concerned before the DPC meets for the purpose of considering his suitability for a non-selection post and the point has been referred to the Full Bench. Since the view by the Full Bench would have a bearing in this case, we should not pass any interim orders at this stage. Any selection/appointments^{made} hereafter will be subject to result of this OA.
Adjourned to 20/12/94.


(P.P.SRIVASTAVA)
M(A.)


(M.S.DESHPANDE)
V.C.

abp.

17/12/94
order/judgment despatched
to Applicant/Respondent (s)
on 24/10/94

[Signature]
24/10/94

Dated: 20/12/94.

Applicant by Sh. M.S. Ramamurthy.
Respondents by Sh. M. I. Sathna.
The O.A. has already been admitted.
The respondents are directed to
file reply within six weeks.

Adjourned to 14/2/95
before the Registrar.

[Signature]
(P.P. Srivastava)
MCA.

[Signature]
(B.S. Hegde)
MCA

Dated: 14/2/95

None for the applicant.
Mr. Suresh Kumar,
Counsel for respondents
1 & 2, they have filed
their reply in the registry
and has served copy of
the same on the counsel
for the applicant.

No notice seems to have
been issued to R-3
despite of Honble Tribunal's
order dated 17-10-94.

Issue notice now to
Respondent no 3 returnable
on 10/4/95. (N)

[Signature]
By Registrar
notice is already
issued. Discussed
with R
17/2/95
OK *[Signature]*

Recd reply of resp.
No. 1 & 2 on 14/2/99

1
~~108~~
17/2

Dated: 10/4-95

Done for the applicant.
Shri Suresh Kumar for Shri
M.E. Sethna, Counsel for the
respondents 1 and 2. None
for respondent no 3.

Respondent no 3
has not filed reply.
Keep the case in Sine-die
list. At the time of
final hearing issue
notice to respondent no 2
and applicant.

[Signature]
Registrar

Notices issued to
Applicant & Respondents on
15/5/99
8
1596

PER TRIBUNAL Dt. 8/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 9/7/99

Inform/Issue notices
to the parties accordingly.

[Signature]
For DY. REGISTRAR

Dated: 9.7.99

Applicant by Shri M.S. Ramanurthy.
Respondents by Shri V.D. Vadhekar
for Shri M.I. Sethna -

Learned Counsel for the applicant
submits that the applicant has secured
the promotion, Hence he is withdrawing
the application.

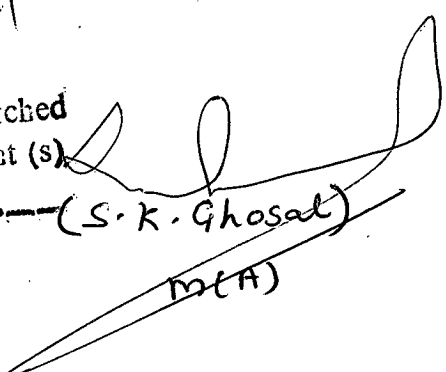
The application is therefore
disposed of as withdrawn.

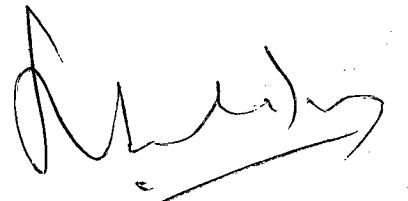
Order/Judgement despatched
to Applicant/Respondent (s)

on 23/7/99

26/7/99

26/7/99


(S.K. Ghosal)
M(A)


(S. Venkatasuman)
Vc